

State Vs. Untrace
FIR No.208/2019
PS Sadar Bazar
U/s 279/338 IPC

21.12.2020

***Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/
Physical Courts Roster/ 2020 dated 25.11.2020, the cases are being taken
up through Video Conferencing today.***

Joined through Video conferencing on Cisco Webex.

Present : Ld. APP for the State (through V.C.).

Sh. S.K.Shukla, Ld. Counsel for the applicant through V.C.

Status report has been filed by the IO.

Ld. Counsel for the applicant has been apprised about the status report of the case.

At this stage, Ld. Counsel for the applicant submits that he wants to withdraw the present application.

Heard. Request stands allowed.

In view of same, the present application stands dismissed as withdrawn. Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/21.12.2020

21.12.2020

Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.11.2020, the cases are being taken up through Video Conferencing today.

None has joined through Video conferencing on Cisco Webex.

Present : Ld. APP for the State (through V.C.).

None on behalf of the applicant has joined the V.C.

Reply to the present application has already been filed on record.

Since none on behalf of the applicant has joined the V.C., put up on

23.12.2020.

One copy of the order be uploaded on Delhi District Court Website.

Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/21.12.2020

FIR No.0199/2019
PS Civil Lines

21.12.2020

***Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/
Physical Courts Roster/ 2020 dated 25.11.2020, the cases are being taken
up through Video Conferencing today.***

None has joined through Video conferencing on Cisco Webex.

Present : Ld. APP for the State (through V.C.).

None on behalf of the applicant has joined the V.C.

Reply to the application for cancellation of superdarinama of vehicle bearing registration No.DL-8C-AN-0534 has been filed.

Since none on behalf of the applicant has joined the V.C., put up on

15.01.2021.

One copy of the order be uploaded on Delhi District Court Website.

Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



**(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/21.12.2020**

FIR No.342/2020
PS Sadar Bazar
U/s 379 IPC

21.12.2020

***Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/
Physical Courts Roster/ 2020 dated 25.11.2020, the cases are being taken
up through Video Conferencing today.***

Joined through Video conferencing on Cisco Webex.

**This is an application for release of money on superdari filed on
behalf of the applicant Mr. Ahmad electronically.**

Present : Ld. APP for the State (through V.C.).

Sh. S.K.Shukla, Ld. Counsel for the applicant through V.C.

Reply to the present application has already been filed on record by
the IO electronically.

At this stage, Ld. Counsel for the applicant submits that he wants to
withdraw the present application.

Heard. Request stands allowed.

In view of same, the present application stands dismissed as
withdrawn. Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website.
Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil
Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the
application, reply and order be kept for records and be tagged with the final
report.



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/21.12.2020

21.12.2020

Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.11.2020, the cases are being taken up through Video Conferencing today.

Joined through Video conferencing on Cisco Webex.

This is an application for releasing the vehicle bearing registration No.DL-6S-AJ-9739 on superdari filed electronically on behalf of the applicant/ owner Smt. Usha Devi.

Present : Ld. APP for the State (through V.C.).

Sh. S.K.Shukla, Ld. Counsel for the applicant/ owner through V.C.

Reply to the present application has already been filed on record by the IO electronically.

At this stage, Ld. Counsel for the applicant/ owner submits that he wants to withdraw the present application.

Heard. Request stands allowed.

In view of same, the present application stands dismissed as withdrawn. Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/21.12.2020

21.12.2020

Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.11.2020, the cases are being taken up through Video Conferencing today.

Joined through Video conferencing on Cisco Webex.

The present application for grant of bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Abhishek @ Nan S/o Sh. Raj Kumar.

Present : Ld. APP for the State (through V.C.).

Mr. Nikhil Yadav, Ld. Counsel for the applicant/ accused (through V.C.)

It is submitted by Ld. Counsel for applicant/accused that applicant/accused is innocent and has been falsely implicated in the present case. It is further submitted that no recovery has been made from or at the instance of the applicant/accused and the alleged recovery has been planted by the police. It is further submitted that even otherwise, recovery has already been effected in the present matter. It is further submitted that the past antecedents of the applicant/accused are clean and he is not a previous convict. It is further submitted that applicant/ accused is in JC since 20.11.2020. It is further submitted that investigation qua him is already complete and he is no more required for any custodial interrogation. It is further submitted that the applicant/accused is young boy. Therefore, it has been prayed that the applicant/accused be released on bail.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused electronically. Perusal of the same reveals that the case property i.e. stolen motorcycle has been recovered from the possession of applicant/accused and he has been previously involved in many other criminal cases. It is further stated that applicant/accused is a BC of area of PS Sadar Bazar. It is further stated that the applicant/accused may abscond,



threaten/ intimidate the complainant/ witnesses and tamper with the evidence, if released on bail.

Ld. APP for the State has vehemently opposed the bail application on the ground that the case property i.e. stolen motorcycle has been recovered from the possession of the applicant/accused. It is submitted that the applicant/accused is a habitual offender and has previous involvement in many criminal cases and he may commit similar offences again, if released on bail.

I have given thoughtful consideration to the facts and circumstances of the case and carefully perused the record in light of submissions made before me.

Recovery has been effected from applicant/ accused, which prima facie shows his involvement in the present case. Considering the submissions made and the antecedents of applicant/accused, this Court is not inclined to grant bail to the applicant/accused at this stage. Hence, bail application of applicant/accused stands dismissed.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/21.12.2020

21.12.2020

Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.11.2020, the cases are being taken up through Video Conferencing today.

Joined through Video conferencing on Cisco Webex.

The present application for grant of bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Sonu Mehra S/o Sh. Darshan Lal.

Present : Ld. APP for the State (through V.C.).

Mr. Vikram, Ld. LAC for the applicant (through V.C.)

It is submitted by Ld. Counsel for applicant/accused that accused is innocent and has been falsely implicated in the present case. It is further submitted that no recovery has been made from or at the instance of the accused and the alleged recovery has been planted by the police. It is further submitted that the past antecedents of the applicant/accused are clean and he is not a previous convict. It is further submitted that the applicant/accused is in J/C since 14.11.2020 and investigation qua him is already complete and he is no more required for any custodial interrogation. Therefore, it has been prayed that the applicant/accused be released on bail.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused electronically. Perusal of the same reveals that Rs. 170/- and stolen mobile phone have been recovered from the possession of applicant/accused. It is stated that the applicant/accused is a vagabond and has previously given incorrect addresses to the police, hence, it is stated that applicant/accused may abscond, if released on bail.

Ld. APP for the State has opposed the bail application on the ground that the case property i.e Rs. 170/- and stolen mobile phone have been

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recovered from the possession of the applicant/accused. It is submitted that the applicant/accused is a vagabond and is not a permanent resident of Delhi, hence, he may abscond, if released on bail. Hence, it is prayed that he shall not be released on bail.

I have given thoughtful consideration to the facts and circumstances of the case and carefully perused the record in light of submissions made before me.

Perusal of the previous involvement report of applicant/ accused reveals that applicant/ accused has not been previously involved in any other case.

Thus, considering the submissions made and the circumstances that applicant/ accused is a first time offender, recovery has already been effected, applicant/ accused is in JC since 14.11.2020 and he is no more required for any custodial interrogation, I am of the considered view that no purpose would be served by keeping the accused behind bars. Hence, accused Sonu Mehra is admitted to bail subject to furnishing of personal bond in the sum of Rs. 15,000/- with one surety of like amount, to the satisfaction of Id. Duty MM as per prevailing duty roster, subject to the following conditions:-

- 1. That the accused person(s) shall join investigation as and when called.**
- 2. That the accused person(s) shall attend the Court as per conditions of bond to be executed.**
- 3. That the accused person(s) shall not commit similar offence and;**
- 4. That the accused person(s) shall not directly/indirectly induce, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of the case and also shall not tamper with the evidence.**

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FIR No.481/2020
PS Civil Lines

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website.
Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/21.12.2020

21.12.2020

Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.11.2020, the cases are being taken up through Video Conferencing today.

Joined through Video conferencing on Cisco Webex.

Present : Ld. APP for the State (through V.C.).

Mr. Nikhil Yadav, Ld. LAC for the applicant/ accused (through V.C.)

Part arguments on the present bail application were heard on 18.12.2020.

The application was put up for clarification since there was ambiguity regarding the date from which the applicant/ accused is in JC.

Ld. LAC submits that applicant/ accused was formally arrested in the present matter on 19.11.2020 and is in JC since then.

Heard. I have given thoughtful consideration to the facts and circumstances of the case and carefully perused the record in light of submissions made before me.

Considering the submissions made and the circumstances that past antecedents of the applicant/ accused are clean, recovery has already been effected and applicant/ accused is in JC since more than one month and accused is no more required for any custodial interrogation, I am of the considered view that no purpose would be served by keeping the accused behind bars. Hence, applicant/accused Mehfooz is admitted to bail subject to furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount, to the satisfaction of Id. Duty MM as per prevailing duty roster, subject to the following conditions:-

1. That the accused person(s) shall join investigation as and when called.



2. That the accused person(s) shall attend the Court as per conditions of bond to be executed.
3. That the accused person(s) shall not commit similar offence and;
4. That the accused person(s) shall not directly/indirectly induce, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of the case and also shall not tamper with the evidence.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website.

Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/21.12.2020

21.12.2020

Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.11.2020, the cases are being taken up through Video Conferencing today.

Joined through Video conferencing on Cisco Webex.

The present application for grant of bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Nitin.

Present : Ld. APP for the State (through V.C.).

Mr. Pradeep Kumar, Ld. Counsel for the applicant (through V.C.)

It is submitted by Ld. Counsel for applicant/accused that applicant/accused is innocent and has been falsely implicated in the present case. It is further submitted that no recovery has been made from or at the instance of the applicant/accused and the alleged recovery has been planted by the police. It is further submitted that even otherwise, recovery has already been effected in the present matter. It is further submitted that applicant/accused has been arrested on the disclosure statement of co-accused. It is further submitted that co-accused Vipin has already been granted bail by Ld. Sessions Court vide order dated 16.12.2020. It is further submitted that the past antecedents of the applicant/accused are clean and he has not been involved in any other case. It is further submitted that applicant/ accused is the sole bread earner of his family. It is further submitted that the applicant/accused is in J/C since 31.10.2020 and investigation qua him is already complete and he is no more required for any custodial interrogation. Therefore, it has been prayed that the applicant/accused be released on bail.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused electronically. Perusal of the reply reveals that applicant/accused robbed one Vivo blue colour mobile and Rs.

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7000/- from the complainant while co-accused Ajay choked the neck of the complainant with his hand and pointed a knife on the complainant. After robbing the complainant, they threw him out of the auto. It is further submitted that applicant/accused was arrested from his house at the instance of co-accused Vipin and a part of robbed money i.e. Rs. 1400/- was recovered from his possession. It is further submitted that applicant/accused has refused to participate in TIP proceedings which were scheduled to be conducted on 01.12.2020. It is further stated that there is no previous involvement of applicant/accused. However, IO has opposed the bail application on the ground that further custody of applicant/accused is required to trace the receiver of the case property namely, Jaan Mohammad @ Jaanu. It is further stated that applicant/accused may abscond and intimidate the complainant and witnesses, if released on bail.

Ld. APP for the State has vehemently opposed the bail application on the ground that the allegations against the applicant/accused are grave and serious in nature. It is further submitted that robbed mobile phone alongwith a part of robbed money i.e. Rs. 1400/- out of robbed amount of Rs. 7000/- have been recovered from the possession of applicant/accused. It is further submitted that knife was used in the commission of present offence, thereby prima facie attracting section 397 IPC. It is further submitted that further custody of applicant/accused is required to trace out co-accused namely, Jaan Mohammad @ Jaanu who is receiver of the case property. It is submitted that since allegations against the applicant/accused are serious in nature, he should not be released on bail.

I have given thoughtful consideration to the facts and circumstances of the case and carefully perused the record in light of submissions made before me.

Allegations against the applicant/accused are grave and serious in nature. It is alleged that applicant/ accused robbed money and mobile phone of complainant while co-accused Ajay choked the neck of the complainant with his

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hand and pointed a knife on the complainant. After robbing the complainant, they threw him out of the auto. Recovery of robbed mobile phone as well as a part of robbed amount has been made from the applicant/accused. Thus, prima facie there is material against the applicant/accused regarding his involvement in the present case. Applicant/ accused refused to participate in TIP proceedings.

Previous bail application filed by the applicant/ accused was dismissed by this Court vide order dated 05.12.2020. No change of circumstance has been pointed out by Ld. Counsel for applicant/ accused, entitling him to the grant of bail. Perusal of order of Ld. Sessions Court granting bail to co-accused Vipin reveals that Ld. Sessions Court granted bail to co-accused Vipin on the ground that as such he did not play an active role in robbery and it is the co-passengers on the back seat, who are alleged to have robbed the complainant by showing knife. Hence, in the considered opinion of this Court, applicant/ accused is not entitled to the grant of bail on the ground of parity since the role played by applicant/ accused was different and graver than that played by co-accused Vipin. Thus, considering the gravity of alleged offence and seriousness of the allegations, this Court is not inclined to grant bail to the applicant/accused at this stage. Hence, bail application of applicant/accused stands dismissed.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/21.12.2020

FIR No.294/2020
PS Sadar Bazar
U/s 379/411/34 IPC

21.12.2020

***Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/
Physical Courts Roster/ 2020 dated 25.11.2020, the cases are being taken
up through Video Conferencing today.***

Joined through Video conferencing on Cisco Webex.

**This is an application for release of mobile phone MI on
superdari filed electronically on behalf of the applicant Sh. Narender Singh.**

Present : Ld. APP for the State (through V.C.).

Sh. S.K.Shukla, Ld. Counsel for the applicant through V.C.

Reply to the present application has been filed electronically.

At request of Ld. Counsel for the applicant, be put up on **23.12.2020.**

One copy of the order be uploaded on Delhi District Court Website.

Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil
Lines/Sadar Bazar and Ld. Counsel for the applicant.



**(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/21.12.2020**

FIR No.668/2015
PS Sadar Bazar
U/s 420/467/468/471/120B IPC

21.12.2020

***Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/
Physical Courts Roster/ 2020 dated 25.11.2020, the cases are being taken
up through Video Conferencing today.***

Joined through Video conferencing on Cisco Webex.

Present : Ld. APP for the State (through V.C.).

IO W-SI Renu joined through V.C.

Put up for purpose already fixed on **22.12.2020** (physical hearing
day).



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/21.12.2020

FIR No.165/2013
State Vs. Mohd. Aslam
PS Civil Lines

21.12.2020

***Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/
Physical Courts Roster/ 2020 dated 25.11.2020, the cases are being taken
up through Video Conferencing today.***

Joined through Video conferencing on Cisco Webex.

Present : Ld. APP for the State (through V.C.).

Mr. Mohd. Ilyas, Ld. Counsel for the applicant through V.C.

Put up for re-arguments on the application u/s. 173 (8) Cr.PC on

03.02.2021.

One copy of the order be uploaded on Delhi District Court Website.
Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil
Lines/Sadar Bazar and Ld. Counsel for the applicant.



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/21.12.2020